



ALC Webinar Week 2022

September 1-5, 2022

Animal Law Centre,
NALSAR University
Justice City, Shamirpet
Hyderabad, Telangana 400 015

NOTE TO INTERESTED PARTICIPANTS

- Please register for the webinar here : <https://forms.gle/dypp95kyt3sUY8sS9>
- All participants will be given an e-certificate upon verification of attendance.
- Registration is mandatory for participation and session links will be sent upon registration only to registered participants.

Introduction

After our first Webinar series, themed "Multilateral Perspectives in Animal Protection and Practice", the Animal Law Centre presents its second webinar week, titled, "**Aligning Perspectives in Animal Protection and Practice**" in the first week of September, 2022, between the 1st and 5th of September, 2022.

In this series, we invite to join our speakers in elucidating and deconstructing various philosophical and theoretical concepts in the Animal Protection Movement. Our speakers are considered stalwarts in the field, with many years of experience in studying as well as practicing animal protection through their extraordinary initiatives, pedagogy and authorship and well as expertise in the field.

Through this webinar week, we aim to delve deeper into aspects of Animal Protection through the study of intersectional aspects, to bridge the theoretical and practical frameworks. This series also features speakers who ran major operations and initiatives, in order to secure big wins in the animal protection space, and take us more steps closer in being a more compassionate planet for all species.

Please find the schedule and session briefs below.

[Webinar Week Schedule September 2022](#)

DAY	DATE AND TIME	SESSION NAME	SPEAKERS
DAY 1 : THURSDAY	SEPTEMBER 1, 2022, 5.30 pm to 6.45pm	What is Critical Animal Studies and What Does it Mean for Animal Protection?	Prof. Maneesha Deckha, Author and Professor, Lansdowne Chair in Law, University of Victoria
DAY 2 : FRIDAY	SEPTEMBER 2, 2022, 5.30 pm to 6.45pm	Animal Protection and Public Policy in the 21st Century	Gauri Maulekhi, Trustee, People for Animals and Ahimsa Fellowship
DAY 3 : SATURDAY	SEPTEMBER 3, 2022, 5.30 pm to 6.45pm	Animals and the Constitution	Prof. Vivek Mukherjee, Assistant Professor, NALSAR University and Faculty Co-ordinator, Animal Law Centre
DAY 4 : SUNDAY	SEPTEMBER 4, 2022, 7.30 pm to 8.45pm	Big Wins Against Factory Farming and The Journey	Lewis Bollard, Open Philanthropy and Effective Altruism
DAY 5 : MONDAY	SEPTEMBER 5, 2022, 5.30 pm to 6.45pm	Bridging the gap between animal law education and practice	Mr. Jayasimha Nuggehalli, Co-founder and COO, Global Food Partners and Adjunct Professor, NALSAR University
DAY 5 : MONDAY	SEPTEMBER 5, 2022 7.00pm to 8.15pm	Challenges in securing legal personhood of animals in an anthropocentric legal system	Prof. Visa Kurki, Associate Professor of Jurisprudence, University of Helsinki

Concept Note : Session Briefs

1. What is Critical Animal Studies and What Does it Mean for Animal Protection?

We are honoured to reveal our first speaker for the webinar, Maneesha Deckha, who is presently Professor and Lansdowne Chair In Law at The University of Victoria.

Her session highlights the crux of Critical Animal Studies, its evolution and the relevance of it in the Indian context of animal protection. Through her session, participants can learn more about the pertinence of Critical Animal Studies as a discipline, the facets of interrelatedness and intersectionality and its translation into the Indian animal liberation movement.

2. Animal Protection and Public Policy in the 21st Century

In this session, our esteemed speaker Ms. Gauri Maulekhi, from People For Animals and Ahimsa Fellowship, speaks about the status quo in animal protection, from the parallels of Farmed Animals and Companion Animals. Through this exploration, the session will also take the audience through the existing regime of public policy with regards to animal protection, existing gaps, as well as possible areas of intervention through policy and legal frameworks that can help advance animal protection in the status quo.

3. Animals and The Constitution

Protection and conservation of animals and the environment is reflected by the constitutional framework of India. Part IVA (Art 51A-Fundamental Duties) casts a duty on every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife, and to have compassion for living creatures. Under Part IV (Art 48A-Directive Principles of State Policies), the Constitution of India stipulates that the State shall endeavour to protect and improve the environment and to safeguard the forests and wildlife of the country.

In this session, Prof. Vivek Mukherjee delves into animal ethics and constitutional law, to help us understand the constitutional framework in animal protection, significant developments and the way forward.

4. Big Wins Against Factory Farming and The Journey

Our speaker for this session, Mr. Lewis Bollard is a renowned name when it comes to farmed animal welfare. The pertinence of his and Open Philanthropy's work towards protecting the most abused species in the world, farmed animals, cannot be understated - as OpenPhilanthropy, since Lewis's joining in 2015 has given out \$130 million in grants towards farmed animal protection.

Lewis sits in conversation with Anita, from the Animal Law Centre to speak with us on the 4th of September, 2022 from 7pm to 8.15pm. In this session, Lewis shares with us his journey in understanding and researching issues in factory farming, his journey in identifying areas of interventions and the lessons learnt through the journey, and lastly, his advice for other animal protection organizations in the grassroots, which may be trying to solve the dire factory farming issue.

5. Education in Animal Protection Laws and the Global Scope

Our speaker for this session, Mr. Jayasimha Nuggehalli is a renowned speaker and educator in Animal Law, and currently is the co-founder and COO at Global Food Partners, an international consulting organisation that works with the food industry to implement solutions that work towards high animal welfare and responsible sourcing policies.

As both an educator as well as an expert in the field of animal protection, he addresses this session to understand the tangents between animal law education and implementation of the same in the field, whilst also effectively combating animal welfare issues, straight at the source : the Industry.

6. Challenges in securing legal personhood of animals in an anthropocentric legal system

Over the last decade, the attention to animal exploitation, climate change, environmental degradation have been garnering more prominence. Simultaneously, the battle for legal personhood of nature and animals have been ever rising across various national jurisdictions. In the study of animal protection and environmental law, the notions of these protectionist and welfare based legislations have been criticized as being largely anthropocentric - where humans contribute to harm, through their developmental activities, and legislations do not hold them accountable for the harm done, and at times, even facilitate the harm.

In this session, Prof. Kukri, Associate Professor of Jurisprudence at University of Helsinki, elucidates on the challenges, theories and developments in the animal protection movement, relating to securing legal personhood of animals and how this may evolve in a legal system that is anthropocentric.